



2026:AHC:8375

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - B No. - 4487 of 2025

Pintoo And 3 Others

.....Petitioner(s)

Versus

Deputy Director Of Consolidation And 24 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Rakesh Kumar
Counsel for Respondent(s)	:	C.S.C.

Court No. - 54

HON'BLE DINESH PATHAK, J.

1. Heard learned counsel for the petitioners, learned Standing Counsel and perused the record.

2. The petitioners have invoked the extraordinary jurisdiction of this Court under Article 226 of the Constitution of India, inter alia, with the following prayer:-

"i. issue a writ, order or direction in the nature of certiorari calling for record and quash the impugned order dated 01.04.2025 in revision no. 248/2024 and 249/2024 passed by Respondent No. 1. (Annexure No.1 to the writ petition).

ii. issue a writ, order or direction in the nature of mandamus directing the respondent to provide petitioners with the enhanced share in pursuance of the order dated 18.08.2023 passed by Respondent no. 2."

3. After due deliberation at length, learned counsel for the petitioner has orally prayed to issue a mandamus commanding the Deputy Director of Consolidation, Sambhal (respondent No. 1) to decide the Revision No. 202454137400000623, Khempal vs. Sonu and others, under Section 48(1) of UP Consolidation of Holdings Act expeditiously.

4. Learned Standing Counsel has no objection, in case, a direction is issued for expeditious disposal of the revision pending consideration before the respondent No. 1.

5. In this conspectus, as above, no useful purpose would be served to keep this matter pending, therefore, this Court deems it appropriate to finally dispose of the present writ petition, without making any observation on the merits of the case as mentioned in the present writ petition, with a direction to Deputy Director of Consolidation, Sambhal (respondent No. 1), before whom the aforementioned matter is pending disposal, to decide the same expeditiously, preferably, within a period of six months from the date of receipt of a certified copy of this order.

6. It is expected that it should be decided by a reasoned and speaking order, in accordance with law, after affording opportunity of hearing to the parties concerned without granting unnecessary adjournments to either of the parties.

7. With the aforesaid direction, present writ petition is **disposed of**.

(Dinesh Pathak,J.)

January 13, 2026
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